

DIVISION BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

C APPEAL NO.287/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	VISHVANATH BATHLA V/S LIGHT CARTS PVT LTD. & ORS.
UNDER SECTION	58(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Ujjawal Satsangi, Adv. *: For the Petitioner*
- Sh. Saurabh Srivastava, Adv. *: For the Res. No.1-3*
- Sh. Krishna Dev Vyas, Adv. *: For the ROC*

ORDER

Ld. Counsels representing the parties are present.

- 1.** In this case, the Registry of this Tribunal has pointed out that there is no vakalatnama on behalf of the learned arguing counsel for the respondents. Ld. Counsel, Sh. Saurabh Srivastava representing the respondents seeks and is granted one week time to file his vakalatnama.
- 2.** Ld. Counsels representing both the parties are also at addendum that this be a case of the closely related family members, and there can be a possibility of amicable settlement *interse* between the parties.
- 3.** Let the said settlement be attempted by both the parties and the matter is adjourned for further hearing on 30th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

18th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*